

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4585
ANSWERED ON:21.12.2011
PENALTY ON GOVERNMENT OFFICIALS
Ganpatrao Shri Jadhav Prataprao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) the details of senior Government officials not convicted in cases which attract major penalty and are admonished during the last three years; and

(b) the details and number of cases filed against senior officials for major penalty and convicted during the above period?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Centralized data is not maintained. However, organization-wise details where the Central Vigilance Commission (CVC) in its 2nd stage advice had recommended major penalty against senior Government officers and finally the officer has been given warning or administrative action or exoneration by the concerned Disciplinary Authorities during the year 2008, 2009 and 2010 is given at Annexure A.

(b): Centralized data is not maintained. However, organization-wise details of cases against senior officers in respect of whom major penalties were imposed by the respective Disciplinary Authority as furnished by the CVC are given at Annexure B.